

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

24.04.2014

OA No. 291/00196/2014

Mr. Anupam Agarwal, Counsel for applicant.

The brief facts of the OA, as stated by the learned counsel for the applicant, are that the applicant is presently working as Assistant General Manager since 04.10.2002. His next promotion to the post of Deputy General Manager is due. There are four vacancies of the post of Deputy General Manager. That the applicant is second senior most candidate in the cadre of Assistant General Manager and, thus, entitled to be considered for promotion to the post of Deputy General Manager.

That the applicant is going to be retired on 31.05.2014 on attaining the age of superannuation. Therefore, the learned counsel for the applicant submitted that the respondents be directed to convene the DPC to fill up the post of Deputy General Manager for the vacancies of 2013-14.

The learned counsel for the applicant submitted that he wants to file a fresh representation before respondent no. 1 to this effect. He further submitted that the respondents be directed to decide the same within a time frame.

Having heard the submissions of the learned counsel for the applicant and in the interest of justice, the applicant is at liberty to file a fresh representation before respondent no.1, if he so desires, within a period of 15 days from today along with a copy of paper book of the present OA. The respondent no. 1 is directed to consider and decide the representation of the applicant, if so made by him before respondent no. 1, according to the provisions of law by passing a reasoned & speaking order within a period of three weeks from the date of receipt of the representation, submitted by the applicant.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these directions, the OA is disposed of with no order as to costs.

Anil Kumar,
(Anil Kumar)
Member (A)

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